

NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, JUDICIAL-II
FARIDKOT HOUSE, COPERNICUS MARG
NEW DELHI- 110 001

NGT (PB) Judicial-II/2017-18/1032

Dated: 13 October, 2017

Office Order

In view of the provisions of sub-Rule 4 of Rule 15 of the National Green Tribunal (Practice and Procedure) Rules, 2011, the following directions are issued for immediate and strict compliance:-

- (i) That the copy of application/appeal shall be served by the applicant to the Standing Counsels of any Department or any organisation of the Central or State Government or Union Territory or an authority, corporation or a body owned or controlled by the Central Government or State Government or Union Territory, as the case may be including the office of the Resident Commissioners of the concerned State Governments at New Delhi.
- (ii) The notices issued by the Tribunal shall be accompanied by the copy of application or appeal as the case may be and a copy of impugned order.
- (iii) The applicant shall also file the acknowledgment of notice served together with an affidavit of service

This issues with the approval of the Competent Authority.

(Mukesh Kumar Gupta)
Registrar General and Head of Office

13 OCT 2017

Copy along forwarded to:

1. Ld. Deputy Registrar-cum-PPS to Hon'ble Chairperson
2. P.A. to Hon'ble Members
3. P.A. to Registrar General
4. Registrar's of Zonal Benches of NGT (Bhopal/Chennai /Kolkata/Pune)
5. P.A. to Deputy Registrar
6. Asst. Registrar (Judicial/ Filing)
7. Consultant (Judicial/Admin.)
8. Notice Board, NGT
9. Secretary, NGT Bar Association, New Delhi
10. Computer Section for uploading in website

(Mukesh Kumar Gupta)
Registrar General and Head of Office